

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SV SVS PROJECTS PRIVATE LIMITED

Sl.No	Particulars	Details
1	Name of the Corporate Debtor	SV SVS Projects Private Limited
2	Date of incorporation of corporate debtor	31st March 2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TG2005PTC045773
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 31, 2nd Floor, Phase-1, Kalyan Nagar, Hyderabad-500038, Telangana
6	Date of closure of Insolvency Resolution Process	29.10.2022
7	Liquidation commencement date of corporate debtor	10.01.2023 (Certified copy received by the Liquidator on 12.01.2023)
8	Name and registration number of the insolvency professional acting as liquidator	Golla Ramakantha Rao IBBI/IPA-003/IP-N00310/2020-2021/13364
9	Address and e-mail of the liquidator, as registered with the Board	Golla Ramakantha Rao Flat No. 1106, Block-4, SMR Vinay Fountainhead, Calvary Temple Road, Hydernagar, Hyderabad-500 049 gollarama@yahoo.com
10	Address and e-mail to be used for correspondence with the liquidator	G. Ramakantha Rao Plot No.9, Flat No. 602, 6th Floor Vasista, Baraibagh Colony Lower Tankbund, Hyderabad-500029 Email: liquidation.svs@gmail.com
11	Last date for submission of claims	09.02.2023

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-1, has ordered the commencement of liquidation of the SV SVS Projects Private Limited on **10.01.2023**. The stakeholders of SV SVS Projects Private Limited are hereby called upon to submit their claims with proof on or before 09.02.2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/- (Golla Ramakantha Rao)

Date: 14.01.2023

No. IBBI/IPA-003/IP-N00310/2020-2021/13364

Place: Hyderabad

AFA Valid Up to: 21.12.2023